

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE  
OF INDIA

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

.....

New Delhi, the 3rd August, 1970.

NOTIFICATION  
INCOME TAX

NO.133 (F.No.404/125/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government appointed Shri C.V. Menon, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act with effect from 23rd May, 1970.

*Notwend*  
( R.D. Saxena )

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.133(F.No.404/125/70-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax,
2. All Directors of Inspection.
3. The Accountant General, Ahmedabad.
4. The Chief Secretary, Govt. of Gujarat, Ahmedabad.
5. The Comptroller & Auditor General(25 copies)New Delhi.
6. All Officers/Sections in Board's Office.
7. Bulletin Section (3 copies).

*Notwend*  
Deputy Secretary to the Government of India